

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
UNSTARRED QUESTION NO. 2600
TO BE ANSWERED ON 23.03.2023

Environmental clearances for projects in Karnataka

2600. SHRI G. C. CHANDRASHEKHAR:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether it is a fact that many projects, including road projects, in the State of Karnataka are pending with Government for environmental clearances and if so, the names and details of such projects; and
- (b) whether Government has taken any steps to accord approval to these projects at the earliest, if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ASHWINI KUMAR CHOUBEY)

(a) to (b) As per the information available on PARIVESH Portal, 18 proposals from the State of Karnataka, including 2 road projects have been received in the Ministry for seeking Environmental Clearance (EC).

With a view to expediting the overall Environment Clearance (EC) process, a number of steps have been taken by the Central Government: (i). Ministry has launched a single window online PARIVESH (Pro-Active and Responsive facilitation by Interactive, Virtuous and Environmental Single-window Hub) portal on 10th August, 2018 which automates the entire process of EC starting from submission of application, preparation of agenda, preparation of Minutes to grant of clearances. (ii) Expert Appraisal Committee (EAC) meetings for appraisal of projects are now conducted twice a month. (iii) Various initiatives have been taken by the Ministry for issue of necessary amendments in the policies, and regulations to ensure transparent and simplified process of EC without compromising on rigor of the environmental safeguards.

Due to various efforts taken by Government towards streamlining the EC procedure, overall time taken in grant of EC has reduced considerably over the years and it has taken approximately 75 days in the year 2022 against the maximum period of 105 days as prescribed in the EIA Notification, 2006.
